

Before the

VAKALATNAMA

Plaintiff/Applicant/Petitioner/Complainant/Applicant V/s Defendant/Non-Applicant/Respondent
Known all to whom these presents shall come that I/We

do hereby constitute, appoint, engage and nominate Advocate, High Court
of Jammu and Kashmir, (hereinafter called the Advocate) to be my/our Advocate in the above noted
cause and authorized him :-

To act appear and plead in above-noted cause in the court, or in any other court in which the
same may be tried or heard and also in the appellate courts. To sign, file and present pleadings,
appeals, cross objections, applications or petition of execution, review, revision, restoration,
withdrawal, compromise or other petitions, replies, objections, affidavits or other documents as many
be deemed necessary or proper by him for the prosecution of the said case in this stages.

To be filed and take back documents and to withdraw or compromise the said cause or submit to
arbitration any differences or disputes that may arise touching or in any manner relating to the said
cause and to take out executions proceeding and to deposit, draw and receive, money and grant
receipts thereof, and do all the other acts, and things which may necessary to be done for the progress
and in the course of the prosecution of the said cause and to appoint and instruct any other Legal
Practitioner authorizing him to exercise the power and authorities hereby conferred upon the Advocate
whenever he may think fit to do so.

And I/We undertake that I/We or my/our duly authorized agent shall appear in the Court on all
hearings. And I/We the undersigned, do hereby agree that in the event of the above cause taken up on
tour, I/We shall pay extra fees. And I/We the undersigned, do hereby agree not to hold Advocate or
his substitute responsible for the said cause in consequence of his absence from the court, for whatsoever
reason, when the said cause is called up for hearing or for any negligence of the said substitute. I
undertake to remain present in the court on every date of case.

And I/We undersigned, do hereby agree that in the event of the whole or any part of the fee
agree by me/us to be paid to the Advocate preparing unpaid he shall be entitled to withdraw from
the prosecution of the said cause without notice. If any costs are allowed for an adjournment, the
Advocate would be entitled the same.

And I/We undersigned, do hereby agree to ratify and confirm all such acts, as if done by
me/us for all intents and purpose. I/We do hereby set/our hand/s to the present the contents of
which have been understood by me/us.....Day of.....

Accepted subject to the terms of Fees.

Advocate

1. CLIENT

2. CLIENT

3. CLIENT